

**INFORMATIONS RELATING TO ORISSA HIGH COURT REQUIRED TO BE  
PUBLISHED IN THE WEBSITE UNDER SECTION 4(1)(B) OF THE RIGHT TO  
INFORMATION ACT, 2005.**

**4(1) Every public Authority shall.**

(a) xx xx

**(b)(i) The particulars of its organization, functions and duties.**

The particulars relating to establishment, functions and duties of Orissa High Court has been fixed according to Orissa High Court Order, 1948.

The Orissa High Court Order, 1948 says that as from the 26<sup>th</sup> day of July, 1948 (herein after referred to as "the prescribed day") there shall be a High Court for the province of Orissa which shall be a Court of record and shall consist of a Chief Justice and such other Judges as the Governor General of India may from time to time whether before or after the prescribed day appoint in accordance with the provisions of Section 220 of Govt. of India Act, 1935.

Accordingly, the Orissa High Court was established on 26<sup>th</sup> July, 1948 and is functioning at Cuttack.

The High Court Office is consisting of two departments namely, the administrative Department to carry on the Administrative business of the Court on its Appellate side and the Judicial Department which shall mean and include all the rest of it.

High Court to be Courts of Record-The High Court shall be a Court of record and shall have all the power of such a Court including the power to punish for contempt of itself.

**Power of High Court to issue certain Writs:-**

(1) Notwithstanding anything in Article 32, the High Court shall have power throughout the territories in relation to which it exercises jurisdiction to issue to any person or authority, including in appropriate cases any Government, within those territories directions, orders, or writs, including writs in the nature of habeas corpus, mandamus, prohibition, quo warranto and certiorari, or any of them for the enforcement of any of the rights conferred by Part-III and for any other purpose.

**(2)** The power conferred on a High Court by Clause (1) shall not be in derogation of the power conferred on the Supreme Court by Clause (2) of Article 32.

**Power of Superintendence over all courts by the High Court:**

**(1)** The High Court shall have Superintendence over all Courts and Tribunals throughout the territories in relation to which it exercises jurisdiction.

In view of Rule-4 of the Orissa Inspection of Subordinate Courts (by the High Court) Rules, 2004.

**(i)** The High Court shall inspect once in every two years all Superior Courts and Tribunals over which it exercises jurisdiction.

**(ii)** The Chief Justice or the Judge-in-charge of the Judgeship/District as would nominated by the Chief Justice shall make regular inspection of the Subordinate Courts.

**(iii)** Casual inspection and surprise visit can be conducted at any time by the Judge-in-charge of the Judgeship with the prior consent of the Chief Justice or by the Chief Justice himself whenever it requires.

**(2) Without prejudice to the generality of the foregoing provision the High Court may-**

**(a)** Call for returns from such Courts.

**(b)** Make and issue general rules and prescribed forms for regulating the practice and proceedings of such courts; and

**(c)** Prescribe forms in which books, entries and accounts shall be kept by the officers of any such Courts.

**(3)** The High Court may also settle tables of fees to be allowed to the sheriff and all clerks and officers of such courts and to attorneys, advocates and pleaders practicing therein;

Provided that any rules made, forms prescribed or tables settled under Clause (2) or clause(3) shall not be inconsistent with the provision of any law for the time being in force, and shall require the previous approval of the Governor.

- (4) Nothing in the article shall be deemed to confer on a High Court powers of Superintendence over any Court or tribunal constituted by or under any law relating to the Armed Forces.

**Transfer of certain cases to High Court:**

If the High Court is satisfied that a case pending in a Court subordinate to it involves a substantial question of law is to the interpretation of this Constitution the determination of which is necessary for the disposal of the case, it shall withdraw the case and may -

- (a) either dispose of the case itself, or
- (b) determine the said question of law and return the case to the Court from which the case has been so with drawn together with a copy of its judgment on such question and the said Court shall on receipt thereof proceed to dispose of the case in conformity with such judgment.

**Officers and Servants and the expenses of High Courts:-**

- (1) Appointment of Officers and servants of a High Court shall be made by the Chief Justice of the Court or such other Judge or officer of the Court as he may direct.

Provided that the Governor of the State in which the High Court has its Principal seat may by rule require that in such cases as may be specified in the rule no person not already attached to the Court shall be appointed to any office connected with the Court save after consultation with the State Public Service Commission.

- (2) Subject to the provisions of any law made by the Legislature of the State, the conditions of service of officers and servants of a High Court shall be such as may be prescribed by rules made by the Chief Justice of the Court or by some other Judge or Officer of the Court authorised by the Chief Justice to make rules for the purpose.

Provided that the rules made under the clause shall, so far as they relate to salaries, allowances, leave or pensions require the approval of the Governor of the State in which the High Court has its principal seat.

**(3)** The Administrative expenses of a High Court including all salaries, allowances and pensions payable to or in respect of the Officers and servants of the Court shall be charged upon the Consolidate Fund of the State and any fees or other moneys taken by the Court shall form part of that Fund.

In view of the Orissa State Legal Services Authority Rules, 1996. The High Court Legal Services Committee, State Legal Services Authority, District Legal Services Authority and Taluk Legal Services Committee have been constituted to give free legal services to the eligible and weaker sections i.e. Member of Scheduled Castes, Scheduled Tribes, Women, Minors, Physically handicapped persons, persons whose annual income does not exceed Rs. 50000/- and persons who are otherwise entitled to legal aid under the Orissa State Legal Services Authority Rules, 1996.

As per Rule-6(2)(a) of the Orissa State Legal Services Authority Rules 1996 the Chief Justice of the High Court of Orissa is the patron-in-Chief of the State Legal Services Authority.

Serving Judge is nominated by the Governor in consultation with the Chief Justice as the Executive Chairman of the Authority.

The State Government in consultation with the Chief Justice has appointed a person belonging to the State Higher Judicial Service as the Member Secretary of the State Authority.

The State Government in consultation with the Chief Justice have constituted the District Legal Services Authority under the Chairmanship of the District Judge and Taluk Legal Services Committees under the ex-officio Chairmanship of the Senior Civil Judge (Sr.Divn.).

Besides that the High Court Legal Services Committee has been constituted under the ex-officio Chairmanship of a sitting Judge of the High Court nominated by the Chief Justice. The Registrar (Judicial) is the Secretary of the High Court Legal Services Committee.

Steps are being taken by all the above committees for holding of permanent and continuous Lok Adalats in all over the State.

For details please see Orissa Legal Services Authority Manual (Annexure-II).

**4(b) (ii) Powers and duties of the Officers and employees.**

(ii) The following powers and duties of Officers and Employees of the Orissa High Court has been allocated by Hon'ble the Chief Justice.

**1. Registrar General**

- (i) All matters relating to the Rules Section.
- (ii) Nomination of Officers and Hon'ble Judges for participating in training at N.J.A. and all correspondence with N.J.A.
- (iii) All litigation in the Supreme Court and the High Court where the Court is a party.
- (iv) All Protocol matters including reservation of accommodation, reception, of the Hon'ble Judges of the Court and other dignitaries. Matters relating to Security of High Court and Hon'ble Judges.
- (v) Matters relating to Library.
- (vi) All matters relating swearing in ceremony of the Hon'ble Judges of the Court.
- (vii) Proposal for designating Advocates as Senior Advocates.
- (viii) Matters relating to Chief Justices' Conference.
- (ix) Correspondence made with the Supreme Court, other High Courts State and Central Govts, or other Bodies relating to matters other than those having a bearing with the lower Judiciary.
- (x) All matters which is not specifically entrusted Registrar (Administration), Registrar (Judicial), Registrar (Inspection) and Registrar (Vigilance).

**2. Registrar (Administration)**

- (i) Matters relating to the Appointment Section excluding allegation against Judicial Officers.
- (ii) All correspondence relating to Subordinate Judiciary excluding those which are dealt with by the Registrar (I & E)
- (iii) Sanction of leave to the Judicial Officers.

(iv) Vesting Executive Magistrate with the powers of Judicial Magistrate under the provisions of the Criminal Procedure Code.

(v) All matters relating to ministerial staff and establishment of the Subordinate Civil Courts.

(vi) Files relating to the construction, addition & alternation in construction of Civil Courts building and residential quarters for the Judicial Offices and allotment of quarters to the Judicial officers.

(vii) Provision for telephone, typewriters and other Office equipments in Civil Courts.

(viii) Settlement of shops etc. in the civil courts compound.

(ix) Appeals against orders filed by Class-III and Class-IV employees of the Civil Courts.

(x) Matters relating to the District Judges' Conference.

(xi) Matters relating to Parliament questions and Assembly questions.

(Xii) Matters relating to Companies Act.

(Xiii) Matters relating to the reports of the Law Commission.

### **3. Registrar (Judicial)**

(i) Lawazima Court.

(ii) All Judicial Section in the High Court.

(iii) Correspondence which includes matter regarding the residential quarters of the Hon'ble Chief Justice, Hon'ble Judges, Officers and Staff.

(iv) Computerization of the High Court.

(v) Accounts and establishment matter of the High Court including the Accounts relating to the Hon'ble Judges and overall control of the High Court Staff.

- (vi) Establishment of a Training Institute for Judicial Officers.
- (vii) High Court Building, staff quarters, staff, garden and stationeries.
- (viii) To pursue all matters pending with the State Govt. relating to administrative sides and the Registrar (Admn.) shall pass over all such matter of the Registrar (Judicial)
- (ix) Departmental Proceedings against the staff of the Court.
- (x) All matters relating to Legal Aid and Lok Adalats.
- (xi) Such other matters as may be directed to be dealt with by the Hon'ble the Chief Justice from time to time.

#### **4. Registrar (Inspection)**

- (i) All matters relating to inspection made by the District Judges and Chief Judicial Magistrates of the Subordinate Courts both civil and criminal and preparation of notes of observation on the notes of inspection made by the Chief Justice and other Hon'ble Judges of the Court.
- (ii) All inspection notes and memorandum of visit of Hon'ble the Chief Justice and Hon'ble Judges of the Court.

#### **5. Registrar (Vigilance)**

- (i) All allegations against Judicial Officers as well as the Non-Judicial Staff of the Subordinate Judiciary. Such files shall return to the Registrar (Vigilance) through the Registrar (Administration)
- (ii) All Vigilance enquiries.
- (iii) Acquisition of Movable and Immovable Properties of Judicial Officers.
- (iv) All matters relating to statements and returns received from the Subordinate Civil and Criminal Courts.
- (v) All matters relating to the Vehicles Section of the Court.

**6. Central Project Coordinator**

Coordinate the implementation of the E-Court Project in respect of Computerisation of subordinate Courts and High Court and implementing tasks entrusted by E-Committee of the Supreme Court.

**7. Director, Orissa Judicial Academy**

For conducting training programme of Judicial Officers, Mediators and staff of the Orissa High Court & Subordinate Courts.

**8. Special Officer (Administration)**

- (i) Dealing with the files relating to posting, promotion & transfer of Judicial Officers.
- (ii) High Court Library.
- (iii) District Judges Conference.
- (iv) Matters of Full Court & other Committees.

**9. Special Officer (Special Cell)**

- (i) Matters relating to Amendment of High Court Rules, G.R. & C.O. (Civil & Crl.) issue of circulars, General Letters etc.
- (ii) Preparation of notes of inspection of Chief Justice and other Judges of the High Court.
- (iii) Accounts & Establishment of High Court.

**10. Deputy Registrar (J & E)**

- (i) Preparation of cause list.
- (ii) Holding of Lawazima Court.
- (iii) Placing of Judicial records before the Benches of the High Court.

**11. Addl. Deputy Registrar (J & E)**

- (i) In charge of all Judicial records
- (ii) C.C.R. of Judicial Officers.
- (iii) Issue of Writs, notices and goshwaras to the parties.
- (iv) State Public Information Officer for the Orissa High Court.

**12. Deputy Registrar (A & P)**

- (i) Appeals, representations of staff of Subordinate Courts.
- (ii) Matters relating to Parliament & Assembly questions.
- (iii) Tour programme of Hon'ble the Chief Justice & Hon'ble Judges of High Court of Orissa and other High Court of the country.
- (iv) Leave Applications of Judicial Officers.

**13. Asst. Registrar (Estt.)**

- (i) Preparation of cause list, judicial Index, Statement, Statistics and periodical returns of Subordinate Courts.
- (ii) Preparation of certified copies and in-charge of record room, Xerox machines etc.

**14. Asst. Registrar (Administration)**

- (i) Construction of High Court Building, Residential Bungalows of Hon'ble The Chief Justice, Hon'ble Judges of High Court, Quarters of Officers and staff of the High Court, Orissa Judicial Academy etc.
- (ii) In-charge of Class-IV establishment, Telephone, Staff Car, Store & Purchase of the High Court.

**15. Establishment Officer**

- (i) Matters relating to Service Books of staff of the High Court.
- (ii) All Accounts matters of High Court employees.
- (iii) Drawal of pay bills of Gazetted and non-Gazetted staff of the High Court.
- (iv) Finalization of pension papers.

**16. S.R. & O.C.**

- (i) Verification of Judicial records, Stamps used in those records in order to removal of defects.
- (ii) Administer oath and affirmation to the parties.

**17. Chief Accounts Officer**

- (i) Preparation of both plan and non-plan budget for the High Court & Subordinate Courts.
- (ii) Reconciliation of High Court expenditure with Accountant General and Government.

**18. Secretary to Hon'ble Judges**

- (i) To take down dictation of orders and judgments passed by Hon'ble the Judges of the High Court both in Administrative & Judicial records.
- (ii) To place the relevant case laws in Judicial & Administrative records.
- (iii) To collect papers, records and files as required by Hon'ble Judges.
- (iv) To prepare draft tour programme of Hon'ble Judges and after completion of tour supply of tour particulars for preparation of T.A. Bill.
- (v) In-charge of library books in residential office of Hon'ble Judges.
- (vi) To make arrangement of interview of seeking persons as per direction of Hon'ble Judges.
- (vii) In-charge of confidential records and files dealt by Hon'ble Judges.
- (viii) To exercise supervision and control over the Class-IV employees attached to the Hon'ble Judges.
- (ix) To attend the telephone calls, maintain proper account of furniture used by Hon'ble Judges.

**19. Judicial Indexer**

To Circulate the Supreme Court Judgments before Hon'ble Judges of the High Court indexing the High Court Judgments in the Index Register to facilitate easy reference of Hon'ble Judges at the time of necessity.

**20. Court Officer**

- (i) To maintain and upkeep the High Court Building and residential Bungalows of Hon'ble Judges and the furnitures and articles placed therein.
- (ii) He shall receive and see off the Hon'ble Judges and dignitaries visiting the High Court.
- (iii) He is in-charge of National Flag Hoisting on the High Court Building.
- (iv) He is in-charge of Class-IV employees attached to the residence of Hon'ble Judges and High Court garden.
- (v) To arrange the Conference and meetings of Hon'ble Judges.

**21. Asst. Protocol Officer**

Preparation of tour programme, reservation and accommodation of the Hon'ble Chief Justice and Hon'ble Puisne Judges of the Orissa High Court and Hon'ble Chief Justice and other Hon'ble Judge of Supreme Court and other High Courts.

**22. System Analyst**

Supervising the work of main Computer Section regarding Listing of cases, Computerization of information etc. Besides that he is to see the maintenance of Computer, Systems Development, Programme Development and Co-ordination between High Court and Government.

**23. Superintendents**

In the Judicial side, the Superintendents of various Departments/Sections are to supervise the work of the Assts. working under them regarding movement of cases records, both

pending and disposed of, compliance of orders of the Court, communication of order to various authorities, preservation and transmission of records and documents, assisting timely listing of cases and submission of statistical returns and ensure supply of information and copies to the Litigant Public.

In the Administrative side, the Superintendents are supervising the work of Assistants attached to the respective Sections regarding administration of Justice and assisting the Officers in official works like preparation of Draft Rules, Briefs for the meeting of the Full Court and other Committees, Calendar and Statistical Statements, Bill etc. and making policy decisions in connection with High Court and Subordinate Courts.

**24. P.S.R.**

The peripetitic Stamp Reporters are to go on tour to different Subordinate Civil and Criminal Courts for examination of pending/disposed of case records and to point out regarding payment of adequacy or inadequacy of stamps/court fees and place the matter before the Court for consideration.

**25. Superintendent (Typist)**

Supervise the work of Type Section, Central Issue Section regarding preparation of Paper Books for judicial records to type out the certified copies and for issuance of administrative/judicial letters and other communications.

**26. Senior/Jr. Assts.**

In the Judicial side the Assts. are the custodian of the case records. They are to send different case records to different Benches through List Section, see compliance of Court's orders passed by different Benches of the Court.

In the Administrative side the Assistants are to deal with various administrative files, like

reports, letters, records received from the Subordinate Courts, other High Courts, Central Govt., State Govt. and regular transaction of the High Court in Administrative side with other Departments of the Govt.

**27. Typists/Copyists**

Prepare copies of judgements, orders, notices letters both in judicial and administrative side and paper book of different cases.

**28. Class-IV Employees**

Zamadars – They are to accompany to the Hon'ble Judges of the Court during Court hour and at the time of visiting different places on official duty and carry out orders of Chief Justice and other Judges as and when required.

**29. Other Class-IV Employees**

They are to attend the Court and Offices in transaction of day to day official business of both in the Court as well as in the residential offices.

**(iii) The procedure followed in the decision making process, including channels of supervision and accountability.**

The procedure is being followed in the decision making process as per the rules prescribed in the C.P.C., Cr.P.C., I.P.C., Evidence Act, High Court Rules, G. R. & C. O. and other Acts and Rules framed by the Government and High Court from time to time. The Channels of supervision are being followed in view of the Rules framed by the Orissa High Court.

**(iv) The norms set by it for the discharge of its functions;**

The norms/ yardstick of Judicial Officers have been fixed by the Orissa High Court for discharge of their duties as follows.

### **A. DISTRICT JUDGES**

<b><u>Nature of cases</u></b>	<b><u>Yardstick fixed</u></b>
1) Special Judge Case (Vig.)	One in 10 days
2) Delhi S.P.E. Cases (C.B.I.)	One in 7 days
3) Sessions Cases	One in 4 days
4) Offence Under IPC exclusively Triable by Court of Sessions along with offence Under S.C. & S.T. (P.A.) Act, 1989.	One in 4 days
5) Offence under S.C. & S.T. (P.A.) Act. 1989 read with other offences under IPC.	One case in 1 day.
6) Criminal Appeals	Two per day from the decisions of Asst. Sessions Judges throughout the State. Three per day from the decisions of the Judicial Magistrates throughout the State.
7) Jail Criminal Appeals (Disposed of on contest)	Two per day from the decisions of Asst. Sessions Judges throughout the State. Three per day from the decisions of the Judicial Magistrates throughout the State.
8) Other jail Criminal Appeals	Eight per day throughout the State.
9) Criminal Revisions	Five Revisions per day
10) Original Suits	One Title Suit in 3 days
11) T.M.S., M.S., & other Suits	One per day
12) Civil Appeals	(a) One Appeal from Civil Judge (Sr.Divn.)/(Jr.Divn.), Title/Money in one day.  (b) One contested Rent Appeal in one day.
13) Civil Revisions	Five Cases per day.
14) Misc. Appeals	Five Appeals per day
15) H.R.C. Appeals	Same as Title Appeals/Civil Appeals.
16) Misc. Cases including Execution Cases.	Five cases per day
17) MISCELLANEOUS CASES	

a)	Cases under sec.166 under the Motor Vehicle Act.	One case in one day.
b)	Cases under Sec.140 M.V. Act. (Contested)	Eight Cases per day.
c)	M.V. Appeal	Three Appeals per day
d)	M.V. Revision	Six Revisions per day
e)	Cases under the Employees State Insurance Act.	One case in one day.
f)	Cases under the Juvenile Justice (Care & Protection Of Children) Act.2000.	One case in one day.
g)	Cases under any other Special Act.	One case in one day.
h)	Cases under N.D.P.C. Act.	One case in two days.
i)	Misc. Cases U/o.21 Rule 58 C.P.C.	One case in two days.
j)	Petition U/o.21 Rule 97 & 99 C.P.C.	One case in two days.
k)	Petition U/o.39 Rule-4 C.P.C.	Eight Cases per day.
l)	Cases under the C.P.C.	Eight Cases per day.
m)	CrI.Misc.Cases U/s.408 & 440	Ten cases per day.

### **B. CIVIL JUDGE (SENIOR DIVISION)**

1. (a)	Contested Suits (T.S.) (above 50 thousands)	One in Four days.
(b)	Contested Suits (M.S., T.M.S. & Other Suits) (above 50 thousands)	One in two days.
2.(a)	Contested Suits (T.S.) (below 50 thousands)	One in three days.
(b)	Contested Suits (T.S.) (below 50 thousands)	One in 1.5 days.
3.	Regular Appeals	i) Two Title Appeals per day. ii) Two Money Appeals per day.
4.	Misc. Appeals	Five per day.

**MISC. JUDICIAL CASES**

- |  |   |
|--|---|
| 5. (a) Cases under the Spl. Acts.<br>Cases under C.P.C.                      | Two cases per day. (b)<br>Five cases per day. |
| 6. S.C.C. Suits  | Five cases per day.                           |
| 7. Final Decree Proceedings  | Five cases per day                            |
| 8. Arbitration Cases U/Ss.5, 8, 11, 13,<br>20 & 30 of Arbitration Act, 1940. | Two cases per day.                            |
| 9. Essential Commodities<br>(Special Provisions) Act.                        | Two cases per day.                            |

**C. ASSISTANT SESSIONS JUDGES**

- |                     |                         |
|---------------------|-------------------------|
| 1. Sessions Cases   | One case in three days. |
| 2. Criminal Appeals | Four Appeals per day.   |

**D. CIVIL JUDGE (JUNIOR DIVISION)**

- |   |   |
|---|---|
| 1. Title Suits  | One suit in three days.   |
| 2. Money Suits, T.M.S. and other Suits  | One suit per day.   |
| 3. Election Cases under the O.G.P. Act.   | The same Yard-stick as prescribed for money suit (one case per day)                               |
| 4. S.C.C. Suits   | Five Suits per day.   |
| 5. Final Decree Proceedings   | Five cases per day  |
| 6. Misc. Cases  | Five Misc. Cases per day  |
| 7. Ex-parte Suits   | 15 Suits per day for all  |
| 8. Total number of days devoted to<br>Judicial Work. Minutes 1/5 <sup>th</sup> part thereof | All the Dist. & Sessions<br>All the Principal Civil<br>Judges(S.D.)<br>& Civil Judge (Jr. Divn.). |

**E. CONTESTED CRIMINAL CASES FOR JUDICIAL MAGISTRATES**

- |  |                         |
|--|-------------------------|
| 1. Chief Judicial Magistrate                                   | 250 cases per year      |
| 2. S.D.J.M. taking Cognizance                                  | 200 cases per year      |
| 3. Judicial Magistrate and S.D.J.M.<br>(not taking cognizance) | 350 cases per year      |
| 4. Cases U/s. 125 Cr.P.C.                                      | One case per day        |
| 5. Enquiries U/s.202 Cr.P.C.                                   | Five Cases per day      |
| 6. Petty Offences U/s.206 Cr.P.C.<br>(Motor Vehicle)           | Fifteen cases per day.  |
| 7. Section 55-A of the Orissa Forest Act,1972                  | Same as Criminal cases. |
| 8. Cases on admission in Criminal side<br>(Uncontested)        | Fifteen Cases per day.  |
| 9. Committal Enquiries   | Three cases per day     |

- F.** Registers of Civil Courts and in districts where there is no Register, Civil Courts, Civil Judges (Senior Division) functioning as permanent and Continuous Lok Adalats provided they reach the prescribed yardstick/outurn for the days devoted to Judicial work.

There will be minimum two sittings per month and the minimum disposal will be as follows:

- 1) Civil Cases - 2 Civil Cases per sitting (Pre-litigation Cases or cases referred to them by Civil Courts)
2. Criminal Cases referred to them by different Criminal Courts- 5 Criminal Cases per sitting.

Credit will be given of the civil cases and Criminal Cases disposed of in Permanent and Continuous Lok Adalats as per the yardstick prescribed (i.e. 15 cases per day) in the outturn of the respective Judges who have referred the Civil or Criminal Cases to the Permanent and Continuous Lok Adalats.

#### **G. INDUSTRIAL TRIBUNAL**

1. Industrial Dispute Cases U/s.10 & 12. One in three days.
2. I.D. Misc. Cases (Un-contested) Ten Cases per day.
3. Misc. Cases U/s.33 One in one day.
4. Misc. Cases U/s.33(c) Two in one day.

#### **H. SALES TAX TRIBUNAL**

1. Under Sec.25 One in two days
2. Under Sec.41 One in four days
3. Under Sec.42 One in four days
4. Under Sec.44 Two per day
5. Under Sec.68 Three cases per Commissioner and five cases per Asst. Commissioner per day.
6. Under Sec.(429a) & (b) The Asst. Commissioner will not get any credit.

(Total number of working days per year is to be treated 240 working days.)

- (v) **The rules, regulations, instructions manuals and records, held by it or under its control or used by its employees for discharging its functions;** The instructions are being issued by the Orissa High Court in shape of standing orders, circular letters and general letters to the High Court and the Subordinate Courts for discharging their functions.
- (vi) **A statement of the categories of documents that are held by it or under its control.** The documents of the High Court are divided into two parts i.e. Administrative and Judicial document.
1. The Administrative documents are as follows:-
    - a) Statements, returns and statistical informations.
    - b) Gazettes, Bills, C.C.Rs. Service Books etc.
    - c) Notes of Inspection.
    - d) Posting Promotion, Allegations
    - e) Circulars, General Letters, Standing orders, P.I.L. petitions etc.
  2. The Judicial documents means Judicial records relating to High Court and Subordinate Courts.
- (vii) **The particulars of any arrangement that exists for consultation with, or representation by, the members of the public in relation to the information of its policy or implementation thereof.** Some members of the Bar Association as well as some enlightened members of the public are being included in certain policy making committees like Rules Committee as and when required.
- (viii) **A statement of the boards, councils, committees and other bodies consisting of two or more persons constituted as its parts or for the purpose of its advice, and as to whether meetings of those boards, councils, committees and other bodies are open to the public, or the minutes of such meetings are accessible for public.** Statement and reports of the committees framed by the Court are not open to the public. Only in certain matters like amendment of Acts, Rules etc. are open to the public.

(ix) **A directory of Hon'ble Judges/  
Officers and employees;**

A Civil list and a Telephone directory of the Hon'ble Judges and Judicial officers and Officers of the High Court is being maintained in the High Court.

The present strength of Hon'ble Judges and Officers of the High Court are as follows:

	<u>Permanent</u>	<u>Additional</u>
Sanctioned strength of Hon'ble Judges.	17	5
Present strength of Hon'ble Judges.	14	4

**JUDGES OF THE HIGH COURT OF ORISSA**

As on 25.03.2010

Sl. No.	Name of the Judge and date of birth	Date of Appointment as (a) Additional Judge (b) Permanent Judge (c) Judge in Orissa High Court.	Date of Superannuation	Telephone No.
1.	<u>Chief Justice</u> Shri Justice V. Gopala Gowda, B.A.LL.B., 06.10.1951	(a) 11.06.1997 (b) 03.06.1999 (c) 25.03.2010	---	2507808 (O) 2301505 (R)
	<u>Puisne Judges</u>			
2.	Shri Justice B.P. Das, M.A.LL.B., 15.11.1950	(a) --- (b) 17.06.1999 (c) 17.06.1999	14.11.2012	2507970 (O) 2307779 (R)
3.	Shri Justice L. Mohapatra, B.Sc.LL.B., 10.06.1954	(a) 16.09.1999 (b) 16.05.2002 (c) 16.09.1999	09.06.2016	2507656 (O) 2509566 (R)
4.	Shri Justice A.S. Naidu, B.Sc.LL.B., 05.07.1948	(a) 29.09.2000 (b) 26.09.2002 (c) 29.09.2000	04.07.2010	2507367 (O) 2369665 (R)

5.	Shri Justice Pradip Ku. Mohanty,LL.B., 10.06.1955	(a) 07.03.2002 (b) 06.03.2004 (c) 07.03.2002	09.06.2017	2508180 (O) 2508000 (R)
6.	Shri Justice M.M. Das B.S.C.(Hons) M.A.LL.B., 05.02.1952	(a) 20.11.2003 (b) 22.12.2004 (c) 20.11.2003	04.02.2014	2508183 (O) 2301706 (R)
7.	Shri Justice R.N. Biswal, M.A.LL.M., 01.04.1950	(a) 05.07.2004 (b) 31.03.2006 (c) 05.07.2004	31.03.2012	2508607 (O) 2309303 (R)
8.	Shri Justice I. Mahanty, LL.M., 11.11.1960	(a) 31.03.2006 (b) 23.03.2007 (c) 31.03.2006	10.11.2022	2508508 (O) 2507037 (P)
9.	Kumari Justice Sanju Panda LL.B., 10.07.1959	(a) 01.03.2007 (b) 11.02.2009 (c) 01.03.2007	09.07.2021	2509258 (O) 2309350 (R)
10.	Shri Justice B.N. Mohapatra LL.B., 01.04.1953	(a) 07.11.2007 (b) 11.02.2009 (c) 07.11.2007	31.03.2015	2508014(O) 2306331(R)
11.	Shri Justice B.P. Ray, LL.B. 02.03.1955	(a) 07.11.2007 (b) 11.02.2009 (c) 07.11.2007	01.03.2017	2508223 (O) 2305288 (R)
12.	Shri Justice S.C. Parija, LL.B., 01.07.1956	(a) 07.11.2007 (b) 11.02.2009 (c) 07.11.2007	30.06.2018	2507724 (O) 2507630 (R)
13.	Shri Justice B.K. Patel, M.A.LL.B., 24.01.1953	(a) 17.01.2008 (b) --- (c) 17.01.2008	23.01.2015	2509070 (O) 2307999 (R)
14.	Shri Justice B.K.Nayak LL.M., 02.02.1956	(a) 07.10.2009 (b) --- (c) 07.10.2009	02.02.2018	2507725 (O) 2305471 (R)
15.	Shri Justice S.K.Mishra, M.A.LL.B., 29.12.1961	(a) 07.10.2009 (b) --- (c) 07.10.2009	29.12.2023	2509094 (O) 2304442 (R)
16.	Shri Justice C.R.Dash LL.M., 21.05.1962	(a) 07.10.2009 (b) --- (c) 07.10.2009	21.05.2024	2507330 (O) 2301036 (R)

**Officers**

<b>LIST AS ON 12.03.2010</b>				
<b>Sl.No.</b>	<b>Name of the Officers</b>	<b>Designation</b>	<b>Address(Residence)</b>	<b>Telephone Number</b>
1	Shri E.V.Rao	Registrar General	S.O.-3, Killa Fort, Cuttack.	2507258 (O) 2301577 (R) 9437158211 (M)
2	Shri J.P.Das	Registrar (Judicial)	S.O.-25, Cantomment Road, Cuttack.	2507707(O) 2304031 (R) 9437028855(M)
3	Shri P.K.Panda	Registrar (Vigilance)	Krushna Chitralaya, Building, Haripur Road, Cuttack	2508140 (O) 2422797 (R)
4	Shri B.K.Dash	Registrar (Admn.)		2507582 (O)
5	Shri B.K.Biswal	Registrar(Inspection)	J.O.-24,Near Barabati Stadium, Cuttack-1	2508513 (O) 2300104 (R)
6	Shri G.P.Sahoo	Central Project Coordinator	J.O.-20,Near Barabati Stadium, Cuttack-1	2508881 (O) 2305177 (R)
7	Shri M.R.Tripathy	Special Officer (Admn.)	C-22, I.S.O.-(1) Compund, Kanika Square	2508855 (O) 2303310 (R)
8	Shri Ishan Ku.Dash	Special Officer (Spl.Cell)	Mohanty Lane, At/P.O. Rajendra Nagar, MadhuPatna, Cuttack	2507422 (O) 2342616 (R)
9	Shri S.Mohapatra	Deputy Registrar (J & E)	Senior Judicial Officer Colony, Sector-9, CDA, Cuttack	2507760 (O) 2503955 (R)
10	Shri J.K.Sahoo	Principal Secretary to Hon'ble the Chief Justice	Sector-6, CDA,Cuttack	2507808 (O) 2505983 (R)
11	Shri D.Nayak	Deputy Registrar( Protocol)	Nilambari, Hindol Lane, Tulsipur, Cuttack-8	2508429 (O) 2301257 (R)
12	Shri G. Behera	Addl. Deputy Registrar (Admn.)	Qr.No.E2/4, High Court Colony, Badambadi, Cuttack	2508252 (O) 2321447 (R)
13	Dr. S.K.Pati	Asst.Registrar (Admn.)	C/27, I.S.O. Compund, Kanika Square,Cuttack	2508124 (O) 2301109 (R)
14	Shri R.N.Parija	Asst.Registrar (Estt.)	B/18, High Court Colony, Kaligali,Cuttack	2508441 (R) 9438111800 (M)

15	Shri R.N.Palo	Court Officer-Cum-Asst.Registrar	E-398, Sector-6,CDA, Cuttack	9437128781(M) 2363304 (R)
16	Shri Satyendra Patra	Establishment Officer	Tulsipur, Budhichandi Lane, Cuttack-8	2509883 (O) 2302172 (R) 9438703262 (M)

Detail informations of District Judge, Addl. District Judge, Ad hoc Addl. District Judge (FTC), Civil Judge (S.D.), Civil Judge (J.D.) & other Magistrates are available in the Civil list of Judicial Officers published in the Orissa High Court website.

**(x) The monthly remuneration received by each of its Officers and employees including the system of compensation as provided in its regulations.**

The monthly salary of the Officers and employees of the Court are being paid to them as per the Provisions Under Article 229 of Constitution of India i.e. from the consolidated funds of the State. No compensation or remuneration is being awarded by the Court to its employees.

<b><u>Sl. No.</u></b>	<b><u>Name of the post</u></b>	<b><u>Sanction strength</u></b>	<b><u>Scale of pay.</u></b>
1	Registrar (General)	1	Rs.16,750-20,500/- -do-
2	Registrar (Judl.)	1	Rs.16,750-20,500/- -do-
3	Registrar (Admn.)	1	Rs.16,750-20,500/- -do-
4	Registrar (Vigilance)	1	Rs.16,750-20,500/- -do-
5	Registrar (Inspection)	1	Rs.16,750-20,500/- -do-
6	Central Project Co-ordinator	1	Rs.16,750-20,500/- -do-
7	Special Officer (Admn.)	1	Rs.12,850-17,550/- -do-
8	Special Officer (S.C.)	1	Rs.12,850-17,550/- -do-
9	Dy. Registrar (J & E)	1	Rs.12,850-17,550/- -do-
10	Dy. Registrar (A & P)	1	Rs.12,850-17,550/- -do-
11	Asst. Registrar (Admn.)	1	Rs.9,000-14,550/- -do-
12	Addl. Dy. Registrar (J & E)	1	Rs.15,600-39,100/-+GP 6600
13	Chief Account Officer	1	Rs.15,600-39,100/-+GP 6600
14	P.S. to Hon'ble the Chief Justice	1	Rs.15,600-39,100/-+GP 6600
15	Asst. Registrar (Estt.)	1	Rs.9,300-34,800/-+GP 5400
16	Establishment officer	1	Rs.9,300-34,800/-+GP 5400
17	Stamp Reporter & Oath Commissioner.	1	Rs.9,300-34,800/-+GP 5400
18	Addl. Stamp Reporter and Oath Commissioner	5	Rs.9,300-34,800/-+GP 5400
19	Senior Secretaries to Hon'ble Judges.	4	Rs.9,300-34,800/-+GP 5400
20	Superintendent, Level-I	17	Rs.9,300-34,800/-+GP 4600
21	Secretary to Hon'ble Judges	12	Rs.9,300-34,800/-+GP 4600
22	Medical Officer	1	Rs.9,300-34,800/-+GP 4600
23	Court Officer-cum-Asst. Regr.	1	Rs.9,300-34,800/-+GP 4600
24	Asst. Protocol Officer	1	Rs.9,300-34,800/-+GP 4600
25	System Analyst	1	Rs.9,300-34,800/-+GP 4600
26	Superintendent, Level-II	57	Rs.9,300-34,800/-+GP 4200

27	Personal Asst. to Hon'ble Judges.	18	Rs.9,300-34,800/-+GP 4200
28	Superintendent of Typist Level-I.	2	Rs.9,300-34,800/-+GP 4200
29	Superintendent of Typist Level-II	5	Rs.9,300-34,800/-+GP 4200
30	Senior Assistants	170	Rs.9,300-34,800/-+GP 4200
31	Translator	5	Rs.9,300-34,800/-+GP 4200
32	Peripetic Stamp Reporter	1	Rs.9,300-34,800/-+GP 4200
33	Addl. P.S.R.	1	Rs.9,300-34,800/-+GP 4200
34	Judicial Indexer	1	Rs.9,300-34,800/-+GP 4200
35	Senior Stenographer	8	Rs.9,300-34,800/-+GP 4200
36	Programmer	1	Rs.9,300-34,800/-+GP 4200
37	Junior Stenographer	20	Rs.5,200-20,200/-+GP 2400
38	Senior Typist	31	Rs.5,200-20,200/-+GP 2400
39	Senior Diarist	2	Rs.5,200-20,200/-+GP 2400
40	Senior Driver	2	Rs.5,200-20,200/-+GP 2200
41	Generator Operator	1	Rs.5,200-20,200/-+GP 2000
42	Junior Assistant	59	Rs.5,200-20,200/-+GP 1900
43	Diarist	2	Rs.5,200-20,200/-+GP 1900
44	Copyist	6	Rs.5,200-20,200/-+GP 1900
45	Data Entry Operator	3	Rs.5,200-20,200/-+GP 1900
46	Driver	21	Rs.5,200-20,200/-+GP 1900
47	Jr. Grade Typist	7	Rs.5,200-20,200/-+GP 1900
48	Treasury Sarkar	1	Rs.4,440-7,440/-+GP 1300
49	Zamadar	17	Rs.4,440-7,440/-+GP 1300
50	Duftary	12	Rs.4,440-7,440/-+GP 1300
51	Attender	3	Rs.4,440-7,440/-+GP 1300

52	Cook-cum-Caretaker	2	Rs.4,440-7,440/-+GP 1300
53	Mali-cum-Chowkidar	1	Rs.4,440-7,440/-+GP 1300
54	Peon (including Class-IV)	147	Rs.4,440-7,440/-+GP 1300
55	Farash	14	Rs.4,440-7,440/-+GP 1300
56	Night Watchman	6	Rs.4,440-7,440/-+GP 1300
57	Mali	24	Rs.4,440-7,440/-+GP 1300
58	Gate Keeper	1	Rs.4,440-7,440/-+GP 1300
59	Permanent Mulia	1	Rs.4,440-7,440/-+GP 1300
60	Sweeper	15	Rs.4,440-7,440/-+GP 1300
61	Sweeper-cum-Farash	2	Rs.4,440-7,440/-+GP 1300
62	Medical Attendant	1	Rs.4,440-7,440/-+GP 1300
63	Remunerated Copyist	6	@ 0.85 per page
64	Pharmacist	1	Rs.5,200-20,200/-+GP 2400
65	Laboratory Technician	1	Rs.5,200-20,200/-+GP 2400
66	Health Worker (Female)	1	Rs.5,200-20,200/-+GP 2000

**(xi) The budget allocated to each of its agency, indicating the particulars of all plans, proposed expenditures and reports on disbursements made.**

The plan and non-plan budget for the year 2007-08 of the Orissa High Court is as follows:-

**The plan and non-plan budget for the year 2007-08**

<b><u>Units</u></b>	<b><u>Allotment</u></b>	<b><u>Expenditure</u></b>	<b><u>Surrender</u></b>
Pay	5,26,02	4,24,80	1,01,22
D.P.	2,60,07	2,10,77	43,30
D.A.	3,57,95	2,67,59	90,36
H.R.A.	70,00	62,59	7,41
R.C.M.	19,00	19,00	Nil
Other Allowance	3,52	3,00	52
Travel Expenses	17,55	17,23	32
Leave Travel Concession	40,00	24,73	15,27
Electricity Dues	45,77	39,77	6,00

Water Charges	55	55	Nil
Telephone charges	17,84	15,44	2,40
Motor Vehicles	49,35	47,10	2.25
Other contingencies	92,40	92,40	Nil
Upgradation of computer Facilities	1,53,79	1,53,79	Nil
Computer consumables	26	26	Nil
Spares & Services	11	11	Nil
Consulting Charges (Comp.)	6	6	Nil
Sumptuary Allowance	<u>12,00</u>	<u>11,16</u>	<u>84</u>
	16,66,24	13,90,35	2,75,89

- (xii) **The manner of execution of subsidy programmes, including the amounts allocated and the details of beneficiaries of such programmes.** -----
- (xiii) **Particulars of recipients of concessions, permits or authorizations granted by it.** -----
- (xiv) **Details in respect of the information, available to or held by it, reduced in an electronic form;** The matter relating to Administrative & judicial records excluding which may endanger the life or physical safety of any person or may impede the process of investigation or apprehension or prosecution of offenders, important High Court or Supreme Court Judgments, Daily Cause lists, Circulars, correction slips pertaining to Orissa High Court Rules, G.R. & C.O. (Civil & CrI.), Data materials held in an electronic form.
- (xv) **The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room, if maintained for public use.** The Court's library is only meant for Hon'ble Judges and officers of the Court. No public are allowed to obtain any information from the Library. The public are allowed to obtain informations as per the provisions contained in the Orissa High Court Rules, Vol.I and Orissa High Court Right to Information Rules, 2005.
- (xvi) **The names, designations and other Particulars of the Public Information Officers;** The list of State Public Information Officer, State Assistant Public Information Officers and Appellate Authorities appointed for the High Court and Subordinate Courts has

been published in the Orissa High Court Right to Information Rules, 2005 available in the Orissa High Court website.

**(xvii) Such other information as may be prescribed and thereafter these publications every years.**

In view of Supreme Court Judgement dt.2.8.05 passed in W.P. (Civil) No.496/2002. The Civil Procedure Mediation Rules and the alternative Disputes Resolution Rules have been framed by the Orissa High Court. 18 Mediators for the Orissa High Court and 349 Mediators for the Subordinate Courts have been appointed to mediate between the parties in the suits filed on its original side. The training programme is also organized in the Orissa Judicial Academy, Cuttack to impart necessary training to the mediators. A High Court level mediation centre has been established in the premises of the office of the Orissa State Legal Services Authority, Cuttack and 10 District Level Mediation Centres have been established in Cuttack, Khurda, Ganjam, Bolangir, Mayurbhanj, Sambalpur, Sundergarh, Balasore, Koraput and Keonjhar. The A.D.R. System has been introduced as a subject of study in law schools and colleges.

**ORISSA HIGH COURT RIGHT TO INFORMATION RULES, 2005**  
**Gazette Notification No. 77 dated 23.02.2006**

In exercise of power conferred under Section 28(1), Section 2(e)(III) and Section 2(h), read with Section 5 of the Right to Information Act, 2005 (Act No.22 of 2005), the Chief Justice of the High Court of Orissa being the Competent Authority with the concurrence of the Public Authority does hereby make the following Rules.

**CHAPTER-I**  
**GENERAL**

1. Short Title and commencement –
  - (i) These Rules shall be called “The Orissa High Court Right to Information Rules, 2005”.
  - (ii) They shall come into force with effect from the date of publication in the Orissa Gazette.
  
2. Definition – In these rules unless the context otherwise requires –
  - (a) “Act” means Right to Information Act, 2005 (No. 22 of 2005)
  - (b) “Competent Authority” means the Chief Justice of Orissa High Court.
  - (c) “Ministerial Officer” means an officer other than a Judicial Officer of the Court.
  - (d) “Outlying Court” means a Court not situated at the Headquarters of the district where seat of the District and Sessions Court is situated.
  - (e) “Public Authority” means the High Court of Orissa.
  - (f) “Subordinate Court” means the Judicial Courts subordinate to the High Court of Orissa situated within its territorial jurisdiction.
  - (g) Words and Expressions used but not defined in these rules shall have the same meaning as are respectively assigned to them in the Act.

**CHAPTER-II**  
**DESIGNATION AND POWERS**

3. (a) The Additional Deputy Registrar (J & E) shall be the *ex officio* State Public Information Officer of the High Court.
- (b) The Registrar (Judicial) of the High Court shall be the Appellate Authority of the State Public Information Officer in respect of the Public Authority.
- (c) The Ministerial Officers of the stations as mentioned in the Appendix-I shall be the *ex officio* State Assistant Public Information Officer of the respective areas.
- (d) The District Judge of the concerned district shall be the Appellate Authority in respect of the appeal filed against the order of the State Assistant Public Information Officer posted at the Headquarters of the district.
- (e) The senior most Judicial Officers of the station as indicated in Appendix-I shall be the Appellate Authorities of their respective areas to decide the appeal against the order of the State Assistant Public Information Officer of the concerned area.

**CHAPTER-III****FEES**

4. (a) A person desirous of an information authorised under the Act may apply for information to State Public Information Officer or State Assistant Public Information Officer by filling an application with declaration on oath as indicated in the prescribed *pro forma* in Appendix-II or Appendix-II (A) as the case may be on payment of Rs.50 towards application fees in shape of non-judicial stamp.
- (b) When a copy is required in respect of an application is completed, it will be made over by the Copyist/Typist concerned together with the original documents to the comparer who shall be responsible for the correctness of the copy prepared. The prepared copy shall at the end bear the initial of the Copyist/Typist concerned and every page of the compared copy shall also be initialed by the comparer in token of comparison. All cuttings and corrections made during comparison will be initialed by the comparer who shall on completion of comparison put his/her signature with date at the foot of the last page of the copy. The certified copy of such document shall be issued under the signature of State Public Information Officer or the State Assistant Public Information Officer as the case may be.
- (c) The person applying for such information may obtain the copy thereof on further payment of Rs.20 in shape of non-judicial stamp for each sheet of paper comprising of 180 words or part thereof.
- (d) The form of application for information shall be obtained from the office of the State Public Information Officer or State Assistant Public Information Officer, as the case may be at the rate of Rs.10 per form. Each application form shall contain a serial number and signature of the issuing clerk with the date of issue and the seal of the State Public Information Officer or State Assistant Public Information Officer as the case may be.
- (e) The applications for an information shall be consecutively numbered and registered as they are received along with its date in the Register to be maintained in the form prescribed in Appendix-III.
- (f) The application form for information shall be issued and received during the office hours of the working days of State Public Information Officer or State Assistant Public Information Officer as the case may be.
- (g) Cost will be determined within three working days of receipt of the application form.
- (h) If the required information or decision on the disposal of the application is not received within 3 months, the same will be destroyed and the applicant will have to apply afresh in accordance with the procedure.

**CHAPTER - IV**  
**MISCELLANEOUS**

5. No information shall be provide to any applicant in the following matters:-
- (I) In respect of the document or records produced in a judicial proceeding.
  - (II) The information, which is likely to affect the security of any institution or the public order.
  - (III) The information, which has no relationship with the public activity.
  - (IV) The information, which could cause unwarranted invasion of the privacy to any person.
  - (V) Separate application shall be filed for information in respect of the separate record or information.
  - (VI) Other materials described in Sections 8 and 9 of the Act.

**BY ORDER OF THE COURT**

**Registrar (I & E)**

**APPENDIX - I****LIST OF STATE ASSISTANT PUBLIC INFORMATION OFFICER IN THE SUBORDINATE COURTS AND ITS APPELLATE AUTHORITY**

Sl. No.	Name of the Station	State Asst. Public Information Officer	Appellate Authority
(1)	(2)	(3)	(4)

**CUTTACK**

1.	Cuttack	Sheristadar	District & Sessions Judge
2.	Athagarh	Sheristadar	Civil Judge (Sr. Divn.)
3.	Baramba	Sheristadar	Addl. Civil Judge (Jr. Divn.)
4.	Narasingshpur	Senior-most Sr. Clerk	J.M.F.C.
5.	Bank	Sheristadar	Civil Judge (Sr. Divn.)
6.	Salipur	Sheristadar	Civil Judge (Jr. Divn.)
7.	Jagatsingshpur	Bench Clerk	Addl. District Judge
8.	Kujanga	Sheristadar	Civil Judge (Jr. Divn.)
9.	Kendrapara	Bench Clerk	Addl. District Judge
10.	Pattamundai	Senior-most Sr. Clerk	Civil Judge (Jr. Divn.), J.M.F.C.
11.	Jajpur	Bench Clerk	Addl. District Judge
12.	Jajpur Road	Sheristadar	Civil Judge (jr. Divn.)

**PURI**

13.	Puri	Sheristadar	District & Sessions Judge
14.	Nimapara	Sheristadar	Civil Judge (Sr. Divn.)
15.	Pipili	Senior-most Sr. Clerk	Civil Judge (Jr. Divn.), JMFC
16.	Nayagarh	Bench Clerk	Addl. District Judge
17.	Daspalla	Senior-most Sr. Clerk	Civil Judge (Jr. Divn.), JMFC
18.	Khandapara	Senior-most Sr. Clerk	Civil Judge (Jr. Divn), JMFC
19.	Ranpur	Senior-most Sr. Clerk	JMFC

**KHURDA**

20.	Bhubaneswar	Sheristadar	District & Sessions Judge
21.	Khurda	Bench Clerk	Addl. District Judge
22.	Khurda Road	Senior-most Sr. Clerk	Spl. Railway Magistrate
23.	Banpur	Senior-most Sr. Clerk	Civil Judge (Jr. Divn.), JMFC

**DHENKANAL**

24.	Dhenkanal	Sheristadar	District & Sessions Judge
25.	Hindol	Sheristadar	SDJM
26.	Kamakshyanagar	Sheristadar	Civil Judge (Sr. Divn.)
27.	Angul	Bench Clerk	Addl. District Judge
28.	Talcher	Bench Clerk	Addl. District Judge
29.	Pallahara	Sheristadar	SDJM
30.	Athamallick	Sheristadar	Civil Judge (Sr. Divn.)

**BALASORE**

31.	Balasore	Sheristadar	District & Sessions Judge
32.	Jaleswar	Sheristadar	Addl. Civil Judge (Jr. Divn.)
33.	Soro	Senior-most Sr. Clerk	Addl. Civil Judge (Jr. Divn.), JMFC
34.	Nilgiri	Sheristadar	Civil Judge (Sr. Divn.)
35.	Bhadrak	Bench Clerk	Addl. District Judge
36.	Basudevpur	Senior-most Sr. Clerk	Addl. Civil Judge (Jr. Divn.), JMFC

**KALAHANDI**

37.	Bhawanipatna	Sheristadar	District & Sessions Judge
38.	Madanpur-Rampur	Senior-most Sr. Clerk	Addl. Civil Judge (Jr. Divn.), JMFC
39.	Dharamgarh	Sheristadar	Civil Judge (Sr. Divn.)
40.	Nuapada	Bench Clerk	Addl. District Judge
41.	Khariar	Senior-most Sr. Clerk	Addl. Civil Judge (Jr. Divn.), JMFC

**SAMBALPUR**

42.	Sambalpur	Sheristadar	District & Sessions Judge
43.	Kuchinda	Sheristadar	Civil Judge (Sr. Divn.)
44.	Rairakhol	Sheristadar	SDJM
45.	Deogarh	Bench Clerk	Addl. District Judge
46.	Bargarh	Bench Clerk	Addl. District Judge
47.	Padampur	Sheristadar	Civil Judge (Sr. Divn.)
48.	Sohella	Senior-most Sr. Clerk	JMFC
49.	Barpalli	Senior-most Sr. Clerk	Civil Judge (Jr. Divn.), JMFC
50.	Jharsuguda	Bench Clerk	Addl. District Judge

**BOLANGIR**

51.	Bolangir	Sheristadar	District & Sessions Judge
52.	Patnagarh	Sheristadar	Civil Judge (Sr. Divn.)
53.	Kantabanji	Senior-most Sr. Clerk	JMFC
54.	Titlagarh	Bench Clerk	Addl. District Judge
55.	Sonepur	Bench Clerk	Addl. District Judge
56.	Biramaharajpur	Sheristadar	SDJM
57.	Rampur	Senior-most Sr. Clerk	Civil Judge (Jr. Divn.), JMFC
58.	Luisingha	Senior-most Sr. Clerk	JMFC

**KORAPUT**

59.	Jeyapore	Sheristadar	District & Sessions Judge
60.	Laxmipur	Senior-most Sr. Clerk	JMFC
61.	Kotpad	Senior-most Sr. Clerk	JMFC
62.	Koraput	Sheristadar	Civil Judge (Sr. Divn.)
63.	Nawarangpur	Bench Clerk	Addl. District Judge
64.	Umerkote	Senior-most Sr. Clerk	JMFC
65.	Malkangiri	Bench Clerk	Addl. District Judge
66.	Mottu (M.V. 79)	Senior-most Sr. Clerk	JMFC
67.	Raygada	Bench Clerk	Addl. District Judge
68.	Kashipur	Senior-most Sr. Clerk	JMFC
69.	Bissam Cuttack	Senior-most Sr. Clerk	JMFC
70.	Gunupur	Sheristadar	Civil Judge (Sr. Divn.)

**GANJAM**

71.	Berhampur	Sheristadar	District & Sessions Judge
72.	Digapahandi	Senior-most Sr. Clerk	JMFC
73.	Chhatrapur	Sheristadar	Civil Judge (Sr. Divn.)
74.	Sorada	Sheristadar	Civil Judge (Jr. Divn.), JMFC
75.	Bhanjanagar	Bench Clerk	Addl. District Judge
76.	Kodala	Senior-most Sr. Clerk	Civil Judge (Jr. Divn.), JMFC
77.	Aska	Sheristadar	Civil Judge (Sr. Divn.)
78.	Khallikote	Senior-most Sr. Clerk	JMFC

79.	Patrapur	Sheristadar	Civil Judge (Jr. Divn.)
80.	Purusottampur	Senior-most Sr. Clerk	JMFC
81.	Paralakhemundi	Bench Clerk	Addl. District Judge
82.	R. Udayagiri	Senior-most Sr. Clerk	JMFC
<b>PHULBANI</b>			
83.	Phulbani	Sheristadar	District & Sessions Judge
84.	G. Udayagiri	Senior-most Sr. Clerk	JMFC
85.	Daringbadi	Senior-most Sr. Clerk	Civil Judge (Jr. Divn.), JMFC
86.	Baliguda	Sheristadar	Civil Judge (Sr. Divn.)
87.	Boudh	Bench Clerk	Addl. District Judge
88.	Kantamal	Senior-most Sr. Clerk	Civil Judge (Jr. Divn.), JMFC
<b>SUNDARGARH</b>			
89.	Sundargarh	Sheristadar	District & Sessions Judge
90.	Bonai	Sheristadar	Civil Judge (Sr. Divn.)
91.	Rajgangpur	Senior-most Sr. Clerk	JMFC
92.	Rourkela	Bench Clerk	Addl. District Judge
<b>MAYURBHANJ</b>			
93.	Baripada	Sheristadar	District & Sessions Judge
94.	Rairangpur	Bench Clerk	Addl. District Judge
95.	Udala	Sheristadar	Civil Judge (Sr. Divn.)
96.	Karanjia	Sheristadar	Civil Judge (Sr. Divn.)
<b>KEONJHAR</b>			
97.	Keonjhar	Sheristadar	District & Sessions Judge
98.	Champua	Sheristadar	Civil Judge (Sr. Divn.)
99.	Barbil	Senior-most Sr. Clerk	Civil Judge (Jr. Divn.), JMFC
100.	Anandpur	Sheristadar	Civil Judge (Sr. Divn.)

APPENDIX-II

APPLICATION FORM FOR INFORMATION

SERIAL NO.....

Space for Court Fees Stamp
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IN THE HIGH COURT OF ORISSA, CUTTACK

<p>Description of document of which the Information is required.</p> <p>Declaration:</p> <p>I,..... the applicant do hereby solemnly affirm and state that the facts stated in the application form are true to my knowledge and are based on information which I have obtained from the authentic sources. I believe the said information to be true and the information sought for by me are not coming within the purview of Section 8 (1)(a) to (j) of The Right to Information Act, 2005 and under Rule 5 of The Orissa High Court Right to Information Rules, 2005.</p> <p style="text-align: right;">Signature of the applicant Date:</p>	<p>I,....., son of ....., at ....., P.S....., Dist..... do hereby apply for the information/ order passed by the Hon'ble High Court relating to .....</p> <p style="text-align: center;">Date this .....day of ..... 20</p> <p style="text-align: center;">Signature of the appl</p>
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FOR OFFICE USE ONLY

<p>Application received on .....</p> <p>Copy ready for supply .....</p> <p>Compared by (1)..... (2).....</p> <p style="text-align: right;">Signature of the Issuing Clerk Date:.....</p> <p>Received copy of information</p> <p style="text-align: center;">Signature of the applicant</p>	<p>Estimated cost.....</p> <p>Record received on .....</p> <p>Information ready on.....</p> <p>Information delivered on.....</p> <p style="text-align: center;">State Public Information Officer Date:..... (Seal)</p>
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APPENDIX II-A APPLICATION FORM FOR  
INFORMATION

SERIAL NO.....

IN THE COURT OF .....

Space for Court fees Stamp
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<p>Description of document of which the Information is required.</p> <p>Declaration:</p> <p>I,..... the applicant do hereby solemnly affirm and state that the facts stated in the application form are true to my knowledge and are based on information which I have obtained from the authentic sources. I believe the said information to be true and the information sought for by me are not coming within the purview of Section 8 (1)(a) to (j) of The Right to Information Act, 2005 and under Rule 5 of The Orissa High Court Right to Information Rules, 2005.</p> <p style="text-align: right;">Signature of the applicant Date:</p>	<p>I,....., son of ..... at ..... P.S....., Dist..... do hereby apply for the information/ order passed by the Hon'ble High Court relating to .....</p> <p style="text-align: center;">Date this .....day of ..... 20</p> <p style="text-align: center;">Signature of the applicant</p>
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FOR OFFICE USE ONLY

<p>Application received on .....</p> <p>Copy ready for supply .....</p> <p>Compared by (1)..... (2).....</p> <p style="text-align: right;">Signature of the Issuing Clerk Date:..... Received copy of information</p> <p style="text-align: center;">Signature of the applicant</p>	<p>Estimated cost.....</p> <p>Record received on .....</p> <p>Information ready on.....</p> <p>Information delivered on.....</p> <p style="text-align: center;">State Asst. Public Information Officer Date:..... (Seal)</p>
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APPENDIX – III  
REGISTER OF APPLICATIONS FOR INFORMATION IN THE  
ORISSA HIGH COURT, CUTTACK

Serial Number with date of application	Name of the applicant with address	Date of estimating the value of Court Fees to be paid	Date of filing of deficit stamp	Date of delivery of information	Signature of the applicant	Remarks
1	2	3	4	5	6	7

N.B. – (1) If application is rejected, brief reasons thereof shall be entered in red ink in the remarks column.

(2) If there is delay beyond the prescribed period in delivery of the information, the reasons for such delay be noted in the remarks column.

(3) Register be verified by the State Public Information Officer/State Assistant Public Information Officer once in every week.

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